

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.53/Chd/Hry/2017

In the matter of

M/s.SRJ Peety Steels Pvt.Ltd.

..Petitioner / Operational Creditor

Vs

POSCO Engineering and

Construction India Pvt. Ltd.

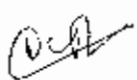
...Respondent/Corporate Debtor

Present.: Mr. J.S.Bhatia, with Mr.Gaurav Mankotia, Advocates for
applicant /operational creditor.
None for corporate debtor.

Having heard the learned counsel for petitioner, the petitioner is
directed to make the following compliances and remove the defects: -

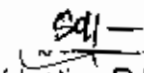
- i) To file certificate from the financial institution maintaining
account of the operational creditor in terms of the
mandatory requirement of clause (c) of Section 9(3) of
Insolvency and Bankruptcy Code, 2016.
- ii) To file affidavit along with the track report of the postal
department showing the delivery of copy of the entire
paper book which was stated to be sent by Registered Post
on 21.07.2017.

Notice of these defects to the petitioner and learned counsel for
petitioner has accepted notice of these defects. Let the compliance be made
within seven days.



Learned counsel for petitioner submits that demand notice was sent to the respondent in Form No.3 and the receipt of the notice is admitted as the respondent has sent reply at page 35 of the paper book. It is further submitted that authorised signatory of the petitioner has furnished affidavit dated 31.07.2017 to the effect that no notice of dispute has been received by the petitioner from the Corporate Debtor.

Notice be issued to the Respondent-Corporate Debtor for 23.08.2017 to show cause as to why this petition be not admitted. Petitioner is directed to send the notice by collecting it from the Registry along with copy of the petition by Speed Post as well as email address of the Corporate Debtor available on the Master Data of the company and file affidavit stating compliance along with the postal receipt, track report and copy of email at least two days before the date fixed.


(Justice R.P.Nagrath)
Member (Judicial)

August 10, 2017
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